

**HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION No. 50**

Dated, Imphal the 18<sup>th</sup> March, 2020.

No.HCM/1/96/BENCH

In continuation to the High Court of Manipur Notification/Advisory of even number dated 14<sup>th</sup> March, 2020 re-issued by Notification No. 49 dated 18<sup>th</sup> March, 2020 and in view of the prevalence of Corona Virus (COVID 19) all over the country, the Health Advisory issued by the Government of India, Advisory issued by the Government of Manipur, the instruction issued by the Hon'ble Supreme Court of India and by other High Courts, to prevent the spread of the virus in the interest of Advocates, litigants visiting the High Court, the following further directions are issued for the period ending 31<sup>st</sup> March, 2020. The Hon'ble Judges will sit on rotation basis and take up urgent motion cases as below:

Date	Name of Benches	Time	Remarks
19.03.2020, 20.03.2020, 23.03.2020, 24.03.2020, 26.03.2020, 27.03.2020, 30.03.2020 & 31.03.2020	Hon'ble Mr. Justice L.S. Jamir <b>(WP(C) all service matters.)</b>	10:30 a.m. to 11:30 a.m.	All urgent motion cases will be taken as indicated. If advocates agree for urgent hearing of any case then on mention, the cases will be taken up by the Hon'ble Judge considering the nature of urgency.
	Hon'ble Mr. Justice Kh. Nobin Singh <b>(WP(C) all other than service matters.)</b>	11:45 a.m. to 12:45 p.m.	
	Hon'ble Mr. Justice A. Bimol Singh <b>(Civil &amp; Criminal matters)</b>	1:00 p.m to 2:00 p.m.	

It is further notified that all the interim orders passed in connection with WP( C),CRP,CRP(Article 227) / Criminal matter or any other matter which have already been granted for a specified date shall be extended till next date of effective hearing.

As a preventive measure, Advocates are requested not to attend the Court unless required for appearing in urgent motion hearing cases.

For the District Courts the earlier notification dated 14.03.2020 and the revised Notification No. 49 dated 18.03.2020 will continue to be valid till 31.03.2020.

By orders etc.

Sd/-

**(W. TONEN MEITEI)  
REGISTRAR (Judl)**

No.HCM/1/96/BENCH 7873

Copy to:

1. The Advocate General, Govt. of Manipur.
2. Registrar (Vig.)/(Admn.), High Court of Manipur.
3. All District Judges/Family Courts/Spl. Courts/FTCs/Presiding Officers for information to Courts under their jurisdiction.
4. Member Secretary, Manipur State Legal Services Authority, she is to issue appropriate directions in order to prevent spreading of Corona virus as indicated above.
5. Secretary (Law), Government of Manipur.
6. President, High Court Bar Association, Manipur.
7. President, All Manipur Bar Association.
8. Government Advocate, High Court of Manipur.
9. Public Prosecutor, Manipur.
10. Pr. Secretary to Hon'ble Chief Justice.
11. All the Assistant Registrars, High Court of Manipur.
12. PS to Hon'ble Justice L. S. Jamir.
13. PS to Hon'ble Justice Kh. Nobin Singh.
14. PS to Hon'ble Justice M. V. Muralidaran.
15. PS to Advocate General, Manipur.
16. PS to Registrar General.
17. All Superintendents, High Court of Manipur.
18. The System Analyst, High Court of Manipur for uploading the same to the Official Website.
19. All Court Masters.
20. Notice Board.
21. Guard file.

Imphal, the 18<sup>th</sup> March, 2020.

W. Tonen Meitei  
18 3. 2020  
REGISTRAR (JUDL.)  
HIGH COURT OF MANIPUR.